

(2021) 09 UK CK 0108
In the Uttarakhand High Court
Case No : Contempt Petition No. 95 Of 2021

Arjun Singh

APPELLANT

Vs

Ranveer Singh Chauhan

RESPONDENT

Date of Decision : 07-09-2021

Acts Referred:

Citation : (2021) 09 UK CK 0108

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Neetu Singh

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Ms. Neetu Singh, Advocate appearing for the petitioner has apprised the Court that the order passed by the writ Court has been complied with, inasmuch as, retrial dues of the petitioner have been paid. Thus, according to her, order stands complied with. She however submits that A.C.P payable to the petitioner has been wrongly calculated, for which petitioner needs to file a fresh writ petition.

2. In such view of the statement, the contempt petition is closed with liberty reserved to the petitioner to approach the appropriate authority for claiming balance amount of his A.C.P.